

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:1270

ANSWERED ON:28.07.2015

E-Waste

Ahmed Shri Sultan ;Lakhanpal Shri Raghav

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the quantum of e-waste generated annually in the country;
- (b) the steps taken for safe disposal of e-waste including recycling of such wastes and the achievements in this regard;
- (c) whether the illegal imports of hazardous e-waste has been reported in the country and if so, the quantum of such e-waste seized during the last two years and the current year; and
- (d) the corrective steps taken/ being taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) Central Pollution Control Board in the year 2005 has estimated a quantity of 8 lakh metric tonne e-waste generation in the country in the year 2012.

(b) e-waste (Management and Handling) Rules, 2011 have been notified for effective management of e-waste. These Rules provides for 'Extended Producer Responsibility' under which producers will be responsible for collection and channelization of e-waste generated from the 'end of life' of their products to registered dismantler or recycler. State Pollution Control Boards/Pollution Control Committees are the designated authorities for monitoring and compliance under these rules.

To ensure better implementation of management of electronic waste, Ministry has published draft E-Waste Management Rules, 2015 inviting public comments and suggestions. The provisions of this Draft Rule include expanding producers' responsibility, setting up of Producers' Responsibility Organizations, and E-waste Exchange, assigning specific responsibility to bulk consumers of electronic products for safe disposal, providing for economic incentives for collection of electronic waste, providing for logo-based identification of e-waste Rules compliant companies, providing for restriction on Government procurement of electronic products only from the companies who are compliant with e-waste Rules, and other measures to include dedicated responsibility of electronic and electrical product manufacturers for collection and channelizing of electronic waste.

(c) & (d) No such information is available with the Ministry.
